semiconductor industry in India comprises of two main parts — consumption of integrated circuits (or 'IC's) by the electronics products industry in India, and the design of these integrated circuits as outsourced design services work done by Indian IT companies for foreign clients.

Most of the requirements of semiconductors are presently met through imports, as there is negligible (less than 1%) production of these chips in India.

However, India has demonstrated its strength in the semiconductor design industry. The country is home to all the top 25 global semiconductor companies; most of whom are engaged in highly skilled design and development services out of India development centres.

As per the report of India Semiconductor Association (ISA), jointly with M/s Frost and Sullivan, titled "Report on Semiconductor Market" released in 2011, the total market for semiconductors in India during the year 2010 stood at USD 6.55 Billion. Mobile Devices, Telecommunication and Information Technology/Office Automation contributed 82% to total Semiconductor revenues in 2010. The demand of Electronic System Design and Manufacturing (ESDM) is projected to reach USD 400 billion by 2020. On an average, the semiconductors market is expected to constitute 10% -15% of the total ESDM market of USD 400 Billion. Thus, the total semiconductor market is expected to grow to a level of USD 40 - 60 billion by the year 2020.

(d) Yes, Sir. As part of the efforts to stimulate Electronics System Design and Manufacturing ecosystem in the country, the Government has, *inter-alia*, decided to set up semiconductor wafer fabs in the country. An Empowered Committee has been set upto identify the technology and investors for setting up the semiconductor wafer fabs and recommending nature and quantum of incentives to be provided by the Government. Global responses were sought in the form of an Expression of Interest (EOI) from companies to set up fabs. The Government is at an advanced stage in evaluating the responses received and the procedure is expected to be completed shortly.

(e) Does not arise.

Auction of spectrum

†2389. SHRI RAM JETHMALANI: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

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†Original notice of the question was received in Hindi.

(a) whether it is a fact that 122 licences had been cancelled by the Supreme Court;

(b) if so, the details of spectrum being used under these licences;

(c) whether Government has auctioned all this spectrum; and

(d) if so, the facts thereof alongwith the amount generated through this auction and the spectrum still to be auctioned?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) Sir, in Writ Petition (Civil) No. 423 of 2010 and Writ Petition (Civil) No. 10 of 2011 Supreme Court *vide* its order dated 02.02.2012 has directed that the licences granted to the private respondents on or after 10.01.2008 pursuant to two press releases issued on 10.01.2008 and subsequent allocation of spectrum to the licenses are declared illegal and are quashed.

(b) to (d) A total of 473.6 MHz (413.6 MHz in 1800 MHz band and 60 MHz in 800 MHz band) spectrum was allotted in respect of the 122 fresh UAS licenses granted after 10.01.2008. A total quantum of 95 MHz of spectrum (CDMA) was put to auction in the 800 MHz band and a total quantum of 295 MHz (GSM) was put to auction in the 1800 MHz band, making a total of 390 MHz. The total bid value realized through 1800 MHz band spectrum auction is Rs.9407.64 crores.

GSM and CDMA based mobile connectivity of BSNL in Bihar

2390. SHRI ALI ANWAR ANSARI: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

(a) the allocated capacity of GSM and CDMA subscribers by BSNL for Bihar Telecom circle;

(b) the criteria chosen for allocation and whether any assessment/study was made before allocating;

(c) the details of purchase orders for mobile equipments like Base Transceiver Stations (BTS) for GSM services placed by BSNL, in the last three years, year-wise;

(d) how many of these orders have been executed so far;